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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

Contempt Application No. 1/425/NCLT/AHM/2017

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.01.2018

Name of the Company:

Sanjivbhai Kiritbhai Patel & Ors.

V/s.

Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 425 of the Companies Act, 2013

REPRESENTATION

SIGNATURE

1. XIRAN SHAH C.A

2. NA012 RAGIOIS

S.NO. NAME (CAPITAL LETTERS)

A A

DESIGNATION

A-111/a.

DR. Aryn Oderby

Respondent

<u>ORDER</u>

Learned Advocate Mr. Bharat Rao with Learned FCA Mr. Kiran Shah present for Applicant. Learned Advocate Mr. Moiz Rafique present for Respondents in Cont Application no. 1/2017.

Respondent Mr. Arjun Odedra present.

The Respondent submitted their written submission.

List the matter on 31.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 25th day of January, 2018.